

LOK SABHA DEBATES

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*Thursday, April 9, 1987/Chaitra 19,
1909 (Saka)*

*The Lok Sabha met at Eleven of the
Clock.*

[MR. SPEAKER *in the Chair*]

MEMBER SWORN

SHRIMATI T. MANEMMA
(Secunderabad).

[*English*]

ORAL ANSWERS TO QUESTIONS

Accidents to Air India Aircrafts

*595. SHRI GADADHAR SAHA :
Will the Minister of CIVIL AVIATION
be pleased to state :

(a) the particulars of accidents which
took place in and outside India during the
past two years to Air India aircrafts;

(b) the reasons therefor;

(c) the measures taken to minimise such
accidents; and

(d) the responsibility fixed, if any ?

THE MINISTER OF STATE OF THE
MINISTRY OF CIVIL AVIATION (SHRI
JAGDISH TYTLER) : (a) to (d). There

was only one accident to Air India aircraft
which occurred when Boeing 747 'Kaniska'
VT-EFO crashed off the Irish coast on 23rd
June, 1985. A Court of Enquiry headed by
Justice B.N. Kirpal investigated into the
accident and came to conclusion that the
accident was caused by explosion due to
bomb blast in the forward cargo-hold area.
No specific responsibility has been fixed by
the Court of Enquiry. The Court made
recommendations on aviation safety which
are in the process of implementation.

SHRI GADADHAR SAHA : What are
the recommendations made by the Court of
Enquiry headed by Justice B.N. Kirpal on
aviation safety ? Whether and how are they
implementing the recommendations on safety
and security ?

SHRI JAGDISH TYTLER : The Court
had made 22 recommendations relating to
the International Civil Aviation Organization
and International Air Transport Association.
Out of these recommendations, 13 recommen-
dations were to be implemented by the Air
India and we have implemented all of them.
The rest we have sent to the concerned
authorities.

SHRI GADADHAR SAHA : May I ask
the hon. Minister through you to give an
answer specifically about an accident
involving an Air India Airbus Flight from
Abu Dhabi to Trivandrum, which took
place in December 1986 ? Has there been an
inquiry into the causes and circumstances
leading to technical faults; inordinate delay
of the flight at Dubai; and fire at Trivandrum
Airport ? Are any remedial measures
suggested to check future recurrence of such
incidents ?

SHRI JAGDISH TYTLER : This was
not an accident. An incident took place.
When a substantial damage to the aircraft
or to the persons who are travelling is
caused, then only it is referred to as an
accident. But this incident did take place
on 21st December 1986. When the Air